

(b) whether it is also a fact that these States have not yet started registration of projects; and

(c) if so, the reasons therefor and the manner in which the Ministry is planning to persuade the States to start the registration?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Government of Andhra Pradesh has notified Rules under the Real Estate (Regulation and Development) Act, 2016 (Act); designated the Principal Secretary to Government, Municipal Administration and Urban Development Department, as Regulatory Authority to manage the affairs till a full time Authority is established; and developed the official website for online registration of real estate projects and real estate agents. The process of registrations of projects with Real Estate Regulatory Authority of Andhra Pradesh has already commenced.

Government of Telangana has also notified Rules under the Act and appointed one of the Special Chief Secretary to the Government as the Regulatory Authority. However, the work of registration of projects has not yet started in Telangana

(c) The Ministry of Housing and Urban Affairs has during workshops, State level review meetings, interactions etc. and in written communication to all States/Union Territories (UTs) from time to time, emphasized the need to, *inter alia*, establish the Real Estate Regulatory Authority, Real Estate Appellate Tribunal, frame Rules and start the process of online registration of real estate projects/agents under the Act.

#### **Review of projects under JNNURM**

†2279. SHRI SANJAY RAUT: will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has issued warning to the States, which have not satisfactorily implemented projects under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), that no financial support would be given to them in future;

(b) if so, the details thereof;

(c) whether Government has conducted a review of performance of States with regard to utilization of funds under JNNURM; and

(d) if so, the States which have not utilized funds, so far, and the action taken against them?

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† Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) No, Sir.

(c) and (d) The Urban Infrastructure Governance (UIG) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) components of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) have come to an end on 31 March, 2014. However, all those projects of JnNURM in which 50% or more of the Central Assistance had been released and physical progress was 50% or more as on 31.03.2014 or were sanctioned during transition phase of the Mission, were approved for funding under AMRUT upto 31 March, 2017. This period has also come to an end and all the projects have been handed over to the respective States, on closure of the scheme.

The Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of JnNURM have come to an end in March 2012, which was extended upto 31 March, 2017. The Central Sanctioning and Monitoring Committee (CSMC) for JnNURM, decided that no central grant would be available after March, 2017 for components of JnNURM for ongoing projects and any spill over liability on cost of projects will have to be borne by the respective State/UT Governments from their own sources.

**Resources for betterment of small and big towns of Jharkhand**

†2280. SHRI MAHESH PODDAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether there are only 222 small and big towns and suburbs in Jharkhand which gives highest mineral resources based revenue through public sector units;

(b) whether Government has provided adequate resources for betterment of these small and big towns of the State for the construction of ring roads bye-passes, fly-overs, railway overbridges, parks, gardens, playgrounds, haats and markets etc.; and

(c) if not, whether Government proposes to develop the towns of this fast growing State as per national city standard during the next financial year and if so, in what manner, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Urban Development is a State subject. The Ministry of Housing and Urban Affairs facilitates and assists States/ Union Territories (UTs), including Jharkhand, in this endeavour through its various Missions-Swachh Bharat Mission (SBM), Atal Mission for Rejuvenation and Urban

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† Original notice of the question was received in Hindi.